

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL: HYDERABAD BENCH:
AT HYDERABAD

ORIGINAL APPLICATION NO. 1212 of 1996

DATE OF JUDGEMENT: 11th October, 1996

BETWEEN:

Smt. BHANUMATHI PREM

.. Applicant

and

1. Union of India rep. by its
Secretary, Ministry of Urban Affairs &
Employment, New Delhi,

2. The Director General of Works,
CPWD, Nirman Bhavan,
New Delhi 110 011,

3. The Chief Architect (South-West Zone),
Central Public Works Department,
CSD Annexe, M.K.Road,
Mumbai 400 020.

.. Respondents

COUNSEL FOR THE APPLICANT: SHRI P.B.VIJAYA KUMAR

COUNSEL FOR THE RESPONDENTS: SHRI N.R.DEVARAJ, Sr. CGSC

CORAM:

HON'BLE SHRI R.RANGARAJAN, MEMBER (ADMN.)

JUDGEMENT

(ORAL ORDER PER HON'BLE SHRI R.RANGARAJAN, MEMBER(ADMN.))

Heard Shri P.B.Vijaya Kumar, learned counsel for the applicant and Shri N.R.Devaraj, learned standing counsel for the respondents.

2. The applicant in this OA is one of the employees transferred to Hyderabad as Architectural Assistant from



Madras. There are six employees similarly situated to her who were transferred from Madras to Hyderabad. The names of the six employees ~~which covers~~ ^{with their} seniority position and date of joining at Hyderabad are indicated in Page 3 of the OA.

3. The applicant now submits that Smt. Pushpavalli Varadarajan who was senior most among the six was transferred back to Madras on her request when a vacnacy of Architectural Assitant arose in Madras. The applicant herein also thought that she will be transferred next as she is second in the seniority list next to Smt. Pushpavalli Varadarajan. She has submitted representations to R-3 and R-1 for transfering her back to Madras on the basis of the rules followed in the case of Smt. Pushpavalli Varadarajan. Her representations are at Annexures I and II. Though she ~~does~~ ^{submits that she} not claim transfer due to her health account, the representation at Annexure I shows that she is a chronic asthma patient and on that count also she needs transfer back to Madras. But in any case no direction need be given at this stage except directing the respondents to dispose of her representation in accordance with the rules.

4. If any post of Architectural Assitant against which the applicant aspires to be transferred to Madras ~~is~~ exists at present, the same should not be filled till her representations are disposed of. If any post in that category becomes vacant in due course that post also should be filled only after dipositing of her representations.

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5. The OA is ordered accordingly at the admission stage itself. No costs.

(Registry to send a copy of the OA with the enclosures along with the judgement, to R-2.)

One *Se*
(R. RANGARAJAN)
MEMBER (ADMN.)

DATED: 11th October, 1996
Open court dictation.

Arul *Dy. Registrar*

vsn

: 4 :

Copy to:-

1. The Secretary, Ministry of Urban Affairs & Employment, Union of India, New Delhi.
2. The Director General of Works, CPWD, Nirman Bhavan, New Delhi.
3. The Chief Architect (South West Zone), Central Public Works Department, CSD Annex, M.K.Road, Mumbai-20.
4. One copy to Sri. P.B.Vijaya kumar, advocate, CAT, Hyd.
5. One copy to Sri. N.R.Devaraj, Sr. CGSC, CAT, Hyd.
6. One copy to Library, CAT, Hyd.
7. One spare copy.

Rsm/-

~~Certo-day~~ (Mr. B. E. M)
09/12/1966
G. M. Colgate

Typed By .
Compared by

Checked By
Approved by

THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH HYDERABAD

THE HON'BLE SHRI R.RANGARAJAN: M(A)

DATED: 11/10/96

ORDER/JUDGEMENT
R.A./C.P./M.A.N9

O.A. NO. 1212/46

ADMITTED AND INTERIM DIRECTIONS ISSUED
ALLOWED

~~DISPOSED OF WITH DIRECTIONS~~

DISMISSED

DISMISSED AS WITHDRAWN

~~ORDERED/REJECTED~~

~~NO ORDER AS TO COSTS.~~

YLKR

~~H~~ COURT

No Spare Copy

केन्द्रीय प्रशासनिक अधिकारण
Central Administrative Tribunal
डिप्लाय/DESPATCH
15 OCT 1990 New
हैदराबाद व्यायामीठ
HYDERABAD BANCH